

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.15**  
**C.P. No.03/BB/2024**

**IN THE MATTER OF:**

M/s. ARVK Imfolync IT Solutions Pvt. Ltd. ... Petitioner  
Vs.  
ROC, Karnataka ... Respondent

**Order under Section 252 of Companies Act, 2013**

**Order delivered on 28.03.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri K. V. Suresh Kumar Reddy, PCS

**ORDER**

1. Heard the Ld. PCS for the Petitioner.
2. Ld. Counsel for the ROC has filed its report *vide* Diary No.1849 dated 21.03.2024 and the Ld. PCS for the Petitioner has filed his response/reply to the said report *vide* Diary No.1926 dated 26.03.2024. The same are taken on record.
3. List the case on **23.04.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma